

वाणिज्य मंत्रालय में उपमंत्री (श्री पी. ए. संगमा) : (क) से (ग) कानपुर में इस प्रकार की मजदूर यूनियन नहीं है। सम्भवतः यह संदर्भ सूती मिल मजदूर सभा कानपुर के बारे में है जिसने दिनांक 16 तथा 29 अगस्त, 1983 के दो अभ्यावेदन प्रस्तुत किए हैं जिनमें अनेक आरोप लगाए हैं जिनमें शामिल है, कामगारों को सताना, स्वदेशी काटन मिल्स कानपुर के कुछ विभागों में अवैध जवरी छुट्टी, भ्रष्टाचार, कुप्रबन्ध, आदि।

(घ) से (च) एन. टी. सी. को आरोपों की जांच करने को कहा गया है तथा उसके निष्कर्षों के अनुसार जैसी कार्यवाही आवश्यक समझी जाएगी, की जाएगी।

**Thai Airways Boeing Held Up at
Palam Airport**

4155. SHRI MOHANLAL PATEL : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that a Thai Airways Boeing aircraft on its schedule flight from Bangkok to London on 12 November was held up at Palam Airport following hoax call that some explosives had been planted in the aircraft ;

(b) if so, the details thereof and whether any inquiry has been made from where hoax call came ;

(c) whether it is a fact that such calls are being received if so, the number of such calls received during the years 1981, 1982 and 1983 upto now ; and

(d) whether any arrest has been made in this connection ?

THE DEPUTY MINISTER IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : (a) and (b) Yes, Sir. While the aircraft was still on the ground, the Air Customs Officer, Palam, received an anonymous telephone call, at 0305 hours, on 12.11.83, that there

were explosives on board, in the flight going to London. The prescribed bomb scare drill was followed, and the aircraft was thoroughly searched. No explosives were, however, detected. An enquiry was made but it could not be ascertained from where and by whom the hoax call had been made.

(c) Yes, Sir. The number of such calls received in the country during the years 1981, 1982 and 1983 (up till 30.11.83) were 25, 13 and 7 respectively. All these calls were found to be false alarms.

(d) No, Sir.

**Findings of R.B.I. Regarding Re-
mittances by Caparo Group
Private Limited**

4156. SHRI RAM PRASAD AHIR-
WAR : Will the Minister of FINANCE be
pleased to state :

(a) whether it is a fact that the Reserve Bank of India has held that the remittances sent by Caparo Group Ltd. were in contravention of the FERA 1973 :

(b) whether it is also a fact the Reserve Bank of India has also held that for purposes of non-resident investments in Indian companies, the Caporo Group Ltd., is to be treated as one company as all the remaining 12 companies are subsidiaries of Caparo Group Ltd., and

(c) whether it is also a fact that present Attorney General has concurred with the findings of the Reserve Bank of India ?

THE MINISTER OF FINANCE
(SHRI PRANAB MUKHERJEE) : (a) No,
Sir.

(b) No, Sir.

(c) Does not arise.

Credit to Exporters by SBI, Calcutta

4157. SHRI BALKRISHNA WASNIK : Will the Minister of FINANCE be pleased to state :